



2026:AHC-LKO:15426-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 1853 of 2026

Mohammad Zahid

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Prin. Secy. Deptt. Of Urban
Development Govt. Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vijay Kumar Mishra, Arun Kumar
Counsel for Respondent(s)	:	C.S.C., Sharad Dwivedi

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Ms. Simi Jha holding brief of Shri Vijay Kumar Mishra, learned counsel for the petitioner and Shri Prakhar Mishra, learned Additional Chief Standing Counsel for the State.

2. It is informed that some report has been sent to the State Government for considering taking action against the opposite party no. 5 under Section 48 etc. of the U.P. Municipalities Act, 1916 and the matter is pending at the level of the State Government. It is also informed that before taking decision the State Government will have to give an opportunity of hearing to the opposite party no. 5 as is envisaged under Section 48 of the U.P. Municipalities Act, 1916 itself.

3. In view of the aforesaid, we see no reason to issue notice to the opposite party no. 5 and accordingly pass this order without prejudice to her rights, if any, and dispose of this writ petition with a direction to the State Government to consider as to whether any action is required against the opposite party no. 5 under Section 48 of the U.P. Municipalities Act, 1916 or such other provisions of U.P. Municipalities Act, 1916 as may be attracted and take a decision in this regard at the earliest.

4. If nothing happens within a period of three months it shall be open for the petitioner to approach the Court again.

5. With the aforesaid observations/directions, the writ petition is **finally disposed of.**

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 25, 2026
R.K.P.